

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PIPECANDY TECHNOLOGIES PRIVATE LIMITED**

1	NAME OF CORPORATE PERSON	PIPECANDY TECHNOLOGIES PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	16/02/2016
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Chennai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999TN2016FTC104160
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	<u>Regd Office</u> : Old No 9, New No 17, Seethammal Road, Seethammal Colony, Alwarpet, Chennai-600032
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	31 st May, 2024
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name : Chitra Srinivas Address : ASTA AVM, Flat B4E, P.V.Rajamannar Salai, K.K.Nagar, Chennai – 600078. Email id : schitra18@gmail.com Mob No. : 9884355245 Regn No. - IBBI/IPA-002/IP- N00249/2017-18/10734
8	LAST DATE FOR SUBMISSION OF CLAIMS	30 th June, 2024

Notice is hereby given that Pipecandy Technologies Private Limited has commenced voluntary liquidation on 31st May, 2024.

The stakeholders of Pipecandy Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 30th June, 2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Chitra Srinivas**

Name and signature of the Liquidator

Date: 04th June, 2024

Place: Chennai

CHITRA SRINIVAS
INSOLVENCY PROFESSIONAL
IP Reg No. IBBI/IPA-002/IP-N00249/2017-18/10734